

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PETITION No. 311/MP/2013

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri M.Deena Dayalan, Member

Shri A K Singhal, Member

Date of Order: 19.1.2015

In the matter of

Corrigendum to order dated 5.1.2015 in Petition No. 311/MP/2013.

And

In the matter of

Petition under Section 79 (1) (f) and (c) read with Section 38 (2) (c) and (d) of the Electricity Act, 2003 and proviso to Regulation 8.8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking a direction against the respondent to construct the associated transmission system for evacuation of power from 2640 MW, Bhavanapadu Thermal Power Project in Srikakulam district of Andhra Pradesh.

And

In the matter of

East Coast Energy Limited
7-1-24, B Block, 5th Floor,
Roxana Towers, Green Lands,
Begumpet, Hyderabad-500 016
Andhra Pradesh.

.....Petitioner

Vs

Power Grid Corporation of India Ltd.
Saudamini, Plot No. 2, Sector 29,
Gurgaon-122 001

.....Respondent



Corrigendum

The Commission has disposed of the Petition No.311/MP/2013 vide order dated 5.1.2015.

2. It has come to the notice of the Commission that certain inadvertent clerical error has crept in para 50 of the order dated 5.1.2015 which is sought to be recertified by issuing the corrigendum in exercise of power vested under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009 as amended from time to time. Accordingly, the last sentence of para 50 of the order dated 5.1.2015 shall be substituted as under:

“The diagram explaining the location of the generating station, pooling station and transmission line is as under:”

Sd/-
(A.K. Singhal)
Member

sd/-
(M. Deena Dayalan)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson